NOTIFICATION

RECRUITMENT RULES FOR SUPERINTENDENT OF CUSTOMS (PREVENTIVE) GROUP ‘B’ GAZETTED

G.S.R. No.______. In exercise of the powers conferred by the proviso to Article 309 of the Constitution, and in supersession of the Superintendent of Customs (Preventive) Group ‘B’ Recruitment Rules, 1983 (as amended), the President hereby makes the following rules to regulate the method of recruitment to the posts of Superintendent of Customs (Preventive) Group ‘B’ Gazetted in the Customs Department :-

1. Short Title and Commencement:
   i) These rules may be called the Superintendent of Customs (Preventive) Group ‘B’ Recruitment Rules, 2016.
   ii) These rules shall come into force on the date of their publication in the Official Gazette.

2. Application:
   These rules shall apply to person appointed to the posts of Superintendent of Customs (Preventive) specified in Column 1 of the Schedule annexed in these rules.

3. Number of post, classification, pay band and grade pay or pay scale:-
   The number of the posts, its classification and the scale of pay attached thereto shall be as specified in Columns 2 to 4 of the Schedule hereto annexed.

4. Cadre:
   The said posts shall be divided into five caders namely:
   (I) Kolkata Custom House cadre comprising of Superintendents of Customs (Preventive) of Kolkata (Port) and Kolkata (Airport) Customs Commissionerates only;
(II) Mumbai Custom House Cadre comprising Superintendents of Customs (Preventive) of Mumbai -I, Mumbai-II, Mumbai-III Customs Zones and Goa Custom House;

(III) Chennai Custom House cadre comprising Superintendents of Customs (Preventive) of Chennai Customs Zone;

(IV) Cochin Custom House cadre comprising Superintendents of Customs (Preventive) of Cochin Custom House and Cochin Customs (Preventive) Commissionerate only.

(V) Vishakhapatnam Custom House cadre comprising Superintendents of Customs (Preventive) of Vishakhapatnam Custom House

5. **Method of recruitment, age limit, other qualification:**

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in Column 5 to 13 of the Schedule aforesaid.

6. **Disqualifications:** No person:-

Who has entered into or contracted a marriage with a person having a spouse living, or

Who having a spouse living has entered into or contracted a marriage with any person;

shall be eligible for appointment to any of the said posts.

Provided that the Central Government may, if it is satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

7. **Power to relax:** Where the Central Government is of the opinion that it is necessary or expedient so to do it may, by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

8. **Saving:** Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for candidates belonging to the Scheduled Caste, the Scheduled Tribe, and other special categories in accordance with the orders issued by the Central Government from time to time in this regard.
**SCHEDULE**

<table>
<thead>
<tr>
<th>Name of post</th>
<th>Number of posts</th>
<th>Classification</th>
<th>Pay band and grade pay/pay scale</th>
<th>Whether Selection post</th>
<th>Selection or Non-Selection post</th>
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<tbody>
<tr>
<td>Superintendent of Customs(Preventive)</td>
<td>2388*(2015)</td>
<td>General Central Service Group 'B' Gazetted Non-Ministerial</td>
<td>PB-2 Rs 9300-34800 + Grade Pay Rs. 4800/- &amp; Rs. 5400/- after completion of 4 (Four) years of service</td>
<td>Selection</td>
<td></td>
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<tr>
<th>Age limit for Direct Recruitment</th>
<th>Educational and other qualifications required for direct recruits</th>
<th>Whether age and educational qualifications prescribed for Direct recruits will apply in case of promotoes</th>
<th>Period of probation, if any</th>
<th>Field of Selection – Method of recruitment whether by direct recruitment or by promotion/deputation/absorption and percentage of posts to be filled by various method</th>
<th>Promotion from the cadre of Preventive Officer with three(3) years of regular service</th>
</tr>
</thead>
<tbody>
<tr>
<td>Not applicable</td>
<td>Not applicable</td>
<td>Not applicable</td>
<td>Not applicable</td>
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<td>In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made.</td>
<td>If Departmental Promotion Committee exist, what is its composition</td>
<td>Circumstances in which UPSC is to be Consulted in making recruitment</td>
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| 100% Promotion | Group ‘B’ Departmental Promotion/Confirmation Committee  
(1) Jurisdictional Chief Commissioner of Customs or Central Excise - Chairman.  
(2) Commissioner concerned - Member  
(3) Additional Commissioner (Personnel and Vigilance) of the Cadre Controlling Commissionerate – Member. | Consultation with Union Public Service Commission not necessary. |

**Note:** Where Juniors, who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered, provided they are not short of the requisite qualifying or eligibility service by more than half of the qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher cadre along with their juniors, who have already completed such qualifying or eligibility service.

Note 2: For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which the revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where this benefit will extend only for the post (s) for which that grade pay or pay scale is the normal replacement grade without any upgradation.